Both the above petitions were clubbed together and taken up for hearing today.

2. During the hearing, the representative of the petitioner submitted as under:

a) These petitions have been filed for true-up of tariff in terms of Regulation 6 of the 2009 Tariff Regulation.

c) Auditor’s certificate in respect of the tariff period and the additional information sought for by the Commission has been furnished, and copies served on the respondent.

d) No reply has been received from sole respondent HPPC.

e) Tariff for the generating station may be revised as prayed for in these petitions.

2. None appeared on behalf of the respondents.

3. The Commission after hearing the parties directed the petitioner to submit additional information, on affidavit, on or before 10.11.2014, on the following:

   (i) The opening capital cost of ₹93781.43 lakh (excluding un-discharged liabilities) as on 1.4.2009 has been included in Petition No. 333/GT/2014. The said reduction in additional cost is stated to be due for de-capitalisation of land in 2008-09. In view of this detailed justification/ reason as to why the said amount of ₹452.66 lakh de-capitalised in 2008-09 was not accounted for in Petition No. 141/2009 filed for revision of fixed charges on account of additional capital expenditure made during 2008-09.

   (ii) Detailed justification for the claim of Arbitral award for ₹25.83 lakh for the period 2011-12 considering the fact that the said amount was to be paid by Indian Oil Corporation.

4. Subject to the above, the Commission reserved its order in the petition.

By order of the Commission

-S/d-
(T. Rout)
Chief (Law)